

(a) whether the Indian Airlines Board has demanded for speedy implementation of the recommendations of Kelkar Committee;

(b) if so, the reaction of the Government thereto;

(c) the date on which the report of Kelkar Committee was submitted to the Government;

(d) the salient features of the recommendations made by the Kelkar Committee;

(e) the reasons for the delay in the implementation of these recommendations; and

(f) the steps that are being taken to implement the recommendations of the Kelkar Committee?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) to (f) Yes, Sir, The Kelkar Committee has submitted its report to the Government on 13.12.1996. Its main recommendations relate to :

- (i) Financial restructuring, which includes capital injection of Rs. 992/- crores in the form of compensation, subordinated loan, equity and contribution by Indian Airlines and its employees.
- (ii) Fleet Planning.
- (iii) Route Rationalisation.
- (iv) Organisational Restructuring.
- (v) Human Resource Management.

A sub-committee headed by the Principal Advisor (Transport), Planning Commission was immediately constituted by the Government in January, 1997 to go through the recommendations of the Kelkar Committee and suggest possible measures for its implementation.

As the turn-around strategy involves a large amount of financial contribution, the matter is under consideration in consultation with the Ministry of Finance and Planning Commission.

[English]

#### Maintenance of Government Quarters

2051. SHRI MADHAV RAO PATIL :  
SHRI U.V. KRISHANAMRAJU :  
SHRI C. KUPPUSAMI :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government have recently issued orders to charge 100% expenditure on all the departmental

works for residential quarters allotted to the Government employees other than General Pool;

(b) if so, the details thereof;

(c) whether the maintenance charges are being paid by the respective Departments to his Ministry;

(d) if so, whether the Government propose to review their order; and

(e) if so, the steps taken by the Government to upkeep, renovate and modernise all the Government quarters?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) The Government had issued an order on 19.12.97 that whenever any addition/alteration is desired by an allottee of the residential accommodation belonging other than to general pool, the concerned Ministry to which he belongs may recover the requisite contribution from the employee and deposit 100% of the cost involved to the CPWD for carrying out the work.

(b) The copy of the Office Memorandum No. 11014/22/90-W3 dated 19.12.97 issued in this regard is given in the enclosed statement.

(c) The annual repair and maintenance and special repair of such quarter are carried out by CPWD from its own resources.

(d) No such proposal is under consideration.

(e) The quarters under the charge of the CPWD are already being maintained and modernised as per the norms and guidelines depending on the availability of resources.

#### Statement

F.No. 11014/22/90-W3

Government of India

Ministry of Urban Affairs & Employment Department of Urban Development (Works Division)

Nirman Bhawan, New Delhi-11

Dated 19.12.97

#### OFFICE MEMORANDUM

Sub : Additions/Alterations to be carried out in General Pool Accommodations at the request of the allottees - funding off - clarification - regarding.

The undersigned is directed to invite reference to this Ministry's O.M. of even number dated 9.1.96 regarding additions/alterations to be carried out in the general pool accommodation at the request of the allottees and to state that the orders issued vide O.M cited above are not applicable to pools other than general pool residential accommodation. In case, any additional/alteration is desired by the allottees of pools other than general pool accommodation, then the concerned authorities may take the required contribution from the allottee and may meet 100% expenditure from their own funds and place the funds at the disposal of the CPWD for carrying out the work. However, the annual repairs and maintenance and special repairs will continue to be done by CPWD from its own funds.

2. This issues with the concurrence of Finance Division vide Dy. No. 1673-E dated 30.11.97 and with the approval of secretary(UD).

Sd/-  
(SPS PARIHAR)  
Deputy Secretary (W)

To

1. All Ministries/Departments of the Govt. of India.
2. CAG of India, Bahadur Shah Zafar Marg, New Delhi.
3. Secretary, Lok Sabha/Rajya Sabha, New Delhi.
4. DG(W), CPWD, New Delhi (Shri B.S Duggal) – 25 copies.
5. Chief Secretaries of Union Territories.
6. Directorate of Estates (Shri R.K. Singh, Director).

Copy to :

1. PS to MOS (UA & E)
2. PPS to Secretary (UD) and Secretary (UPA) / PS to AS (UD).
3. All Joint Secretaries/Directors/Deputy Secretaries/Under Secretaries.
4. All Desks/Sections in Ministry of Urban Affairs & Employment.

Hindi Section for Hindi Version.

#### Indian Delegation to Israel

2052. SHRI D.S. AHIRE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether he visited Israel alongwith a delegation in the month of October, 1998;

(b) if so, the composition of the delegation and the purpose of visit;

(c) whether any agreement has been signed there; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI BABAGOUDA PATIL) : (a) Yes, Sir, The delegation visited Israel from 1.11.98 to 4.11.98.

(b) **Composition** of the delegation was :

1. Shri Babagouda R. Patil, – Leader  
Minister of State (Independent Charge), Ministry of Rural Areas & Employment,
2. Dr. P.L.S. Reddy, Secretary, – Member  
Rural Employment & Poverty Alliviation Ministry of Rural Areas & Employment.
3. Shri S.B. Mohapatra, Additional – Member  
Secretary, Deptt. of Wastelands Development, Ministry of Rural Areas & Employment.
4. Shri M. Madan Gopal, PS to – Member  
Minister of State (Independent Charge), Ministry of Rural Areas & Employment.

**Purpose** of the visit was to discuss the matters relating to Rural Development and Wastelands/Desert Development and explore the possibility of mutual cooperation between Israel and India in the field of Wastelands Development, Rural Development, Agriculture Marketing and Watershed Management.

(c) No, Sir.

(d) Does not arise.

[Translation]

#### Corruption in Implementation of Rural Development Schemes

2053. DR. CHINTA MOHAN : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether attention of the Government has been drawn towards the newsitem captioned "Corrupt Office Auction Public Funds" published in the "The Pioneer" dated February 10, 1998;

(b) if so, whether funds sanctioned for the implementation of schemes such as Employment Insurance